

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 302/GT/2020

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-1 (2X210 MW).

Petition No. 431/GT/2020

Subject: Petition for determination of tariff for the 2019-24 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-1 (2X210 MW).

Petitioner: NTPC Limited

Respondents: Uttar Pradesh Power Corporation Limited and others

Date of Hearing: **15.3.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Shri Anand K. Ganesan, Advocate, NTPC
Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Jai Dhanani, Advocate, NTPC
Shri Rahul Kinra, Advocate, BRPL & BYPL
Shri Aditya Ajay, Advocate, BRPL & BYPL
Shri Hemant Khara, Advocate, BRPL & BYPL
Shri Abhishek Srivastava, BYPL
Shri Sameer Singh, BYPL
Ms. Megha Bajpeyi, BRPL
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL

Record of Proceedings

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note of arguments.



3. The learned counsels appearing for the Respondents, BRPL, BYPL prayed for adjournment of the hearing with request to permit the Respondents to make their submissions on the next date of hearing, as the arguing counsel was in a part heard matter before the Hon'ble Supreme Court. The request was allowed by the Commission.

4. The Petitioner is directed to furnish the following additional information, on or before 11.4.2022 after serving copy to the Respondents:

In Petition No. 302/GT/2020:

(i) *Form 13 in softcopy (MS Excel) for verification of weighted average ROI.*

In Petition No. 431/GT/2020:

(i) *Reasons for variation in the depreciation claimed in 2019-20 vide Form 1 and Form 12.*

5. The Respondents shall file their replies by 18.4.2022, after serving copy to the Petitioner, who may file its rejoinder/response, if any, by 25.4.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Petition is part heard. The Respondents shall commence their submissions during the next date of hearing for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

